

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 204**

**New IA/1731/ND/2024 in IB/1112/ND/2018**

**IN THE MATTER OF:**

Knight Riders Sports Pvt Ltd	...	Applicant
Versus		
Global Fragrances Pvt Ltd	...	Respondent

**Under Section 9 of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 15.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Liquidator : Ms. Swarlipi Deb Roy,  
Mr. Atul Kumar Kansal  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New IA/1731/ND/2024**

This is an application filed in terms of Regulation 44(2) of the Insolvency And Bankruptcy Board Of India (Liquidation Process) Regulations, 2016 read with Section 60(5) of the Insolvency And Bankruptcy Code, read with Rule 11 of NCLT Rules, 2016 seeking extension of six months period w.e.f. 01.04.2024 to complete the liquidation process on account of pending litigations. Ms. Swarlipi Deb Roy, Learned Counsel for the Liquidator is present through video-conferencing and made submissions. We have heard the submissions made by Learned Counsel for the Liquidator. Having heard the submissions made by Learned Counsel for the Liquidator and having considered the prayers made in the application, the present application stands allowed and the liquidation period is extended for four months with effect from 01.04.2024. Liquidator is directed to complete the liquidation process within the extended period. IA/1731/ND/2024 stands allowed and disposed of.

Main matter is fixed for 06.05.2024.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**